

**PR. Commissioner Of Income-Tax, 5th Floor, BMTC Building, 80 Feet Road, Kormangala, Bengaluru 560095 & Ors Vs M/S. ARRIS Group India Pvt. Ltd., 33/1. 3rd Floor, The Senate, Usloor Road, Usloor, Bengaluru-560042 Bengaluru 560 100, PAN AAECF 2172M**

**Court:** Karnataka High Court At Bengaluru

**Date of Decision:** Jan. 28, 2025

**Hon'ble Judges:** Krishna S Dixit, J; G Basavaraja, J

**Bench:** Division Bench

**Advocate:** Sushal Tiwari N

**Final Decision:** Disposed Of

## **Judgement**

Krishna S Dixit, J

A Co-ordinate Bench of this Court in I.T.A.No.207 of 2020 between the C OMMISSIONER OF INCOME TAX VS. SRI SRINIVASA

EDUCATIONAL AND CHARITABLE TRU, ShTeard and disposed of on 30th of September, has held that because of monetary limit, such an

appeal is not maintainable. The subject matter of this appeal also is substantially same.

In view of the above, appeal is held to be not maintainable and accordingly disposed of with the same terms as are expressed in the Judgment of the

Co-ordinate Bench.

Costs made easy.